

MINISTRY OF DEFENCE (SHRI SON-TOSH MOHAN DEV): (a) to (d). There has been no firing incident on the so-called line of actual control between India and China in the Western Sector during the period 1985 to 1987. During this period, there has been no such incident in the Eastern sector across the McMohan Line, which constitutes the international border between the two countries. However, Chinese personnel entered into the Sumdorong Chu Valley of Arunachal Pradesh in June 1986.

As there is no agreed line of actual control on the India-China border and the Chinese do not recognise the validity of the McMahon Line, due to differences of interpretation, it is possible for infringements to take place. These matters are under discussion with the Chinese Government. It is the policy of the Government of India to resolve these problems through peaceful negotiations. The Chinese Government have not differed from this approach.

Pension to Freedom Fighters

7698. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters who are receiving pension as on 1 April, 1988, State-wise;

(b) the number of claims for grant of pension as freedom fighter pending on 1-4-87;

(c) the number of additional claims received during 1987-88;

(d) number of claims accepted and rejected, separately, during 1987-88;

(e) the number of pending applications in which clarification is pending from the claimants themselves; and

(f) the number of claims in which clarification or information has been sought from the State Government concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b). Out of 4,46,062 applications received under Freedom Fighters Pension Scheme, 1972 renamed as Swatantrata Sainik Samman Pension Scheme, 1980, pension has been granted in 1,44,972 cases as on 1st April 1988. State-wise position is in the statement below. As on 1.4.1987, the number of pending cases were 4878. This number has been reduced to 1052 as on 1.4.1988.

(c) The last date for receipt of applications under the Swatantrata Sainik Samman Pension Scheme was 31.3.1982, except in case of Hyderabad Border Camp cases and Arya Samaj Movement cases for which the last date was 25.10.1985 and 30.6.1986 respectively. Applications received after the last date prescribed are not entertained unless accompanied by documentary evidence from official records to substantiate the claims of suffering and adequate reasons for delay in submission of applications.

(d) During 1987-88, pension has been sanctioned in 3132 cases.

(e) and (f). Out of 1052 pending cases mentioned above, 414 cases are pending for want of verification report from State Govts. Rest are pending for scrutiny by Non-Official Screening Committees.

STATEMENT

<i>Name of the State Govt./U.T.Admn.</i>	<i>Number of sanctioned cases</i>
<i>1</i>	<i>2</i>
1. Andhra Pradesh	9068
2. Assam	4122
3. Bihar	22373
4. Gujarat	3455
5. Goa	708
6. Haryana	1427
7. Arunachal Pradesh	2
8. Himachal Pradesh	456
9. J&K	1645
10. Karnataka	9853
11. Kerala	2552
12. Maharashtra	15904
13. Manipur	62
14. Madhya Pradesh	3203
15. Meghalaya	74
16. Mizoram	3
17. Nagaland	3
18. Orissa	3817
19. Punjab	6141
20. Rajasthan	699
21. Tamil Nadu	3864

1	2
22. Tripura	704
23. Uttar Pradesh	17264
24. West Bengal	16314
Ex-INA Personnel	18981
<i>Union Territories</i>	
1. A&N	38
2. Chandigarh	82
3. Delhi	1876
4. Pondicherry	282
Total	1,44,972

Foreign Collaboration for manufacturing Latest Computers

7699. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any proposal to seek collaboration with any foreign country for manufacturing the latest computers; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) Yes, Sir.

(b) Government have a proposal for the ungradation of the technology of Cyber 830 got earlier from the Control Data Indo-Asia

Company, USA to Cyber 930 the latest in their series.

Allocation to Kerala for Tribal Sub-Plan

7700. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of WELFARE be pleased to state:

(a) the total amount allotted to Kerala under the Tribal Sub-Plan in 1987-88 and the amount spent by Kerala Government;

(b) the allocation for the current year; and

(c) the impact of this plan in terms of physical achievement in 1987-88?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) The total amount of Special Central Assistance allotted to the State of Kerala under the Tribal sub-Plan in 1987-88 is Rs. 83.74 lakhs. Out of this